

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PET METAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pet Metal Private Limited
2.	Date of incorporation of corporate debtor	06-06-1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92412GJ1990PTC013849
5.	Address of the registered office and principal office (if any) of corporate debtor	512, Gayatri Chambers, Nr Rajpath Hotel, Above Milan Hotel, R. C. Dutt Road, Vadodara Vadodara-390007, Gujarat, India.
6.	Insolvency commencement date in respect of corporate debtor	24 th August, 2020 (Order passed on 20-08-2020, certified copy of order uploaded on 24-08-2020)
7.	Estimated date of closure of insolvency resolution process	20 th February, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gordhanbhai Ratnabhai Godhani Reg No- IBB/PA-001/IP/P- 01201/2018-2019/11921
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – 16, Sakarta Society, Kargil Chowk, Punagam, Surat-395010, Gujarat. Email -grgodhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	209 Rajhans Point, Geetanjali, Varachha Road, Surat - 395 006, Gujarat. Email-cirp.petmetal@gmail.com
11.	Last date for submission of claims	7 th September, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) http://www.ibbi.gov.in b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PET METAL PRIVATE LIMITED on 24th August, 2020 (Order passed on 20-08-2020, certified copy of order uploaded on 24-08-2020).

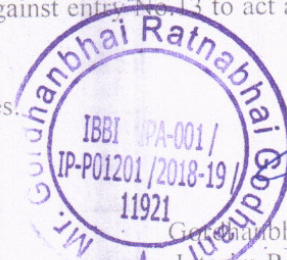
The creditors of PET METAL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **7th September, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26-08-2020
Place: Surat



Sd/-

Gordhanbhai Ratnabhai Godhani
Interim Resolution Professional

Reg. No- IBB/PA-001/IP-P01201/2018-2019/11921